

Rep. by Act 58 of 1960, s. 2 & Sch I. (w/ 26.12.60)

THE INDIAN TARIFF (AMENDMENT) ACT, 1957

No. 41 OF 1957

[29th November, 1957]

An Act further to amend the Indian Tariff Act, 1934.

Be it enacted by Parliament in the Eighth Year of the Republic of India as follows:—

1. (1) This Act may be called the Indian Tariff (Amendment) Act, 1957. Short title and commencement.

(2) The provisions of clause (vi) of section 2 [relating to Item No. 73(17)] shall come into force on the first day of January, 1958; and the remaining provisions shall come into force at once.

2. In the First Schedule to the Indian Tariff Act, 1934,—

Amendment of the First Schedule.

(i) in Item No. 18, in the last column headed "Duration of protective rates of duty", for the word, figures and letters "December 31st, 1957", wherever they occur, the word, figures and letters "December 31st, 1958" shall be substituted;

(ii) in Item No. 28(31), in the last column headed "Duration of protective rates of duty", for the word, figures and letters "December 31st, 1957", wherever they occur, the word, figures and letters "December 31st, 1960" shall be substituted;

(iii) in Item No. 50(3), in the last column headed "Duration of protective rates of duty", for the word, figures and letters "December 31st, 1957", the word, figures and letters "December 31st, 1959" shall be substituted;

(iv) in Item No. 63(33) (a), in the last column headed "Duration of protective rates of duty", for the word, figures and letters "December 31st, 1957", the word, figures and letters "December 31st, 1960" shall be substituted;

(v) in each of the Items Nos. 70(2) and 70(3), in the last column headed "Duration of protective rates of duty", for the

word, figures and letters "December 31st, 1957", the word, figures and letters "December 31st, 1958" shall be substituted;

(vi) for Item No. 73(17), the following Item shall be substituted, namely:—

"73(17)	Electrical brass lamp holders, excluding miniature brass lamp holders adapted for use in automobiles.	Preferential Revenue.	60 per cent <i>ad valorem</i> .	50 per cent <i>ad valorem</i>";
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(vii) in Item No. 75(9),—

(a) in the third column headed "Nature of duty", for the word "Revenue", the word "Protective" shall be substituted,

(b) in the fourth column headed "Standard rate of duty", for the figures and words "60 per cent *ad valorem*", the figures and words "50 per cent *ad valorem*" shall be substituted, and

(c) in the last column headed "Duration of protective rates of duty", the word, figures and letters "December 31st, 1967" shall be inserted;

(viii) in Item No. 75(10),—

(a) in the third column headed "Nature of duty", for the word "Revenue", the word "Protective" shall be substituted,

(b) in the fourth column headed "Standard rate of duty", for the figures and words "90 per cent *ad valorem*", the figures and words "50 per cent *ad valorem*" shall be substituted, and

(c) in the last column headed "Duration of protective rates of duty", the word, figures and letters "December 31st, 1967" shall be inserted;

(ix) in each of the Items Nos. 75(11) and 75(12),—

(a) in the third column headed "Nature of duty", for the word "Revenue", the word "Protective" shall be substituted,

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(b) in the fourth column headed "Standard rate of duty", for the figures and words "30 per cent *ad valorem*", the figures and words "25 per cent *ad valorem*" shall be substituted, and

(c) in the last column headed "Duration of protective rates of duty", the word, figures and letters "December 31st, 1967" shall be inserted;

(x) in Item No. 75(14),—

(a) in the third column headed "Nature of duty", for the word "Revenue", the word "Protective" shall be substituted, and

(b) in the last column headed "Duration of protective rates of duty", the word, figures and letters "December 31st, 1967" shall be inserted.